IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

# O.A.No.445/95

### Date of Order: 17.4.96

#### BETWEEN:

- 1. P.L.Narasimham
- 2. P. Jyothi Bai
- 3. D.H.R.K.Sanyasi Setty

.. Applicants.

AND

Union of India rep. by:

- Joint Director Establishment(N) Railway Board, New Delhi.
- General Manager, Calcutta -43.
- Divisional Railway Manager, S.E.Rly., Visakhapatnam.
- 4. Chief Preject Manager(S&C) S.E.Rly., Visakhapatnam.

.. Respendents.

Counsel for the Applicants

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.V.Bhimanna

## CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

## JUDGEMENT

X Oral erder as per Hen'ble Shri R.Rangarajan, Member(Admn.) X

There are three applicants in this OA and they are working as Stenegraphers/Typists under the central of R3.

It is stated that they have passed the IRPM examination in May 1991. A scheme of granting incentives for acquiring higher qualification was introduced by the Railway Board for the employees working in Stores and Personnel departments

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in terms of Railway Board letter No.E(NG)I/IC2/1 dated 14.2.90
Similar incentive scheme was available in other departments
in terms of Railway Board letter No.E(NG)64/RCi/25 dated 14.5.66
and 29.5.89. Similar incentive scheme was introduced to Stores
and Personnel Branch also as per their letter dated 14.2.90
to encourage the employees of this department acquire higher
qualification which will be useful to them in their day-to-day
working.

2. The applicants after passing the IRPM examination in May 1991 submitted a joint representation for granting them the incentives as prescribed in the letter of Railway Board dated 14.2.90. Though the Chief Personnel Officer of S.E.Rly. gave instruction to R3 to grant them such incentives but that was not implemented in view of the clarification given by the Railway Board in terms of their letter No.E(NG)I/91/IC2/2 dated 10/12-7-91. The said letter reads as below:-

"Since acquiring of the higher professional qualifications by Stenos and Typists of Stores/Personnel Department will be useful in day-to-day discharge of their duties only on promotion as APO/ACOS, it has been decided that they may be considered for incentives only after they are promoted as ACOs or APO within the ambit of the existing orders regarding admissibility of such incentives to Group-'B' Officers".

appears that the Stenographers/Typists, though they belong to the Personnel Branch, are not entitled for incentives as that acquired professional qualifications by them while be useful to the Railway in the day-to-day discharge of their duties only on their promotion as APO/ACOS. In view of the above clarification given by the Railway Board the Railway authorities informed the Divisional Personnel Officer not to pay the incentives to Stenographers/Typists, even though they belong to the Personnel Branch, in terms of letter dated



10/12-7-91.

- 4. Aggrieved by the above they have filed this OA for setting aside the Railway Board's letter dated 10-12-7-91 (A-3 Page-12) and for a further direction to the respondents to grant two advance incentive increments to them who have acquired qualification in May 1991 prior to issue of the Railway Board's letter dated 10/12-7-91 quoted above.
- Two main contentions were advanced by the learned 5. counsel for the applicant for granting them incentive. They are:-(1) the Railway Board's letter giving the clarifications, that the incentive need not be granted to Stenographers/Typists till they are promoted as APO/ACOS is after they passed the examination in May 1991. Hence even if the Railway Board's letter dated 10/12-7-91 is treated as a clarificatory one this will be applicable to those Stenographers/Typists who acquired the IRPM qualification after the issue of the Board's letter dated 10/12-7-91. (2) The applicants are working as Stenographers/Typists in the personnel branch hence they are personnel branch staff. Some of the Clerks who are not performing the industrial relation duties such as Despatch Clerk are entitled for the payment of incentive if they acquire higher qualification. If so non-granting of the incentive to the applicant is discriminatory in nature.
  - The Railway Board issued the letter for grant of incentives to the personnel branch staff in terms of the Railway Board(s letter dated 14.2.90. This is in continuation of the incentives granted to employees of other departments other than Personnel and Stores. The applicants herein belong to the personnel branch which is an admitted fact. Hence

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they are governed by the instructions given by the Railway Board in terms of the Railway Board's letter dated 14.2.90. The Railway Board vide letter dated 10/12-7-91 gave further clarification stating that the Stenographers/Typists are not entitled for incentive till they are promoted as APO/ ACOS even though they acquired the higher qualification in terms of the Railway Board's letter dated 14.2.90 while they are working as Stenographers The contention of the applicants is that this clarificatory letter is an amendment to the earlier letter of 14.2.90. Hence such amendments can come into force prospectively only from the date of issue of the amendment. As the amendment was issued on 10/12-7-91 the amendment cannot take a effect. As the applicants in this OA have acquired qualification wayback in May 1991 earlier to the issue of the letter dated 10/12-7-91 they are entitled for the payment of incentives and the Railway Board's letter dated 10/12-7-91 should not debar/from getting the incentives.

The initial letter of the Railway Board granting incentives to the personnel branch staff is dated 14.2.90. This letter does not indicate anything about the payment of incentives to Stenographers/Typists. The letter of Railway Board dated 14.2.90 is only an executive order and it is not a statutory one. Hence the authorities concerned namely the Railway Board is competent to issue a clarification to that letter and such a clarification cannot be treated an amendment to the earlier letter. When the earlier letter dt. 14.2.90 was ambiguious in regard to incentive to Stenographe Typists of the personnel branch a clarification was sought f by the zonal railway which was replied by the railway board in terms of their clarificatory letter dated 10/12-7-91.

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per this letter the Stenographers/Typists of the Personnel branch are entitled for incentives when they become APO/ACO if they possessed the higher qualification. When a clarificatory letter is issued this letter has to be read as part and parcel of the initial letter and will take effect from the date of earlier the initial letter and will take effect from the dated 10/12-7-91 instructions. Hence the clarificatory letter dated 14.2.90 and is to be treated as continuation of the letter dated 14.2.90, that is the this clarification also comes into force from 14.2.90, that is the date of issue of the ibitial letter. Hence the first contention of the applicant that as they acquired qualification in May 1891 earlier to the issue of the clarificatory letter dated 10/12-7-91 they are entitled for the incentives cannot be systained. Hence this contention is rejected.

- 8. The second contention of the applicant is that Clerks especially the Despatch Clerks are not doing the industrial relation work and if they get the incentives the Stenographers/Typist's are also entitled for that. If the incentive is not extended to Stenographers/Typistswhen it is extended to Clerks such as Despatch Clerks if is a case of discrimination. In the OA there is no averment in regard to the fact that the clerical staff are not performing the duties pertaining to industrial relation machinery.
- 9. Here to learned standing counsel submitted that the clerical can of the personnel branch is a combined one A despatch cl may be posted to other cell namely the industrial relation of as a Junior Clerk in the same scale of pay as that of of a patch Clerk and in that case he has to perform the dutie lotted to industrial relation machinery. Further it dutie was when promoted to higher grade such as Senior Clerk, Head terk etc., they have to perform duties including the sphere findustrial relation and hence there is no compasison between

the Clerks and Stenographers in regard to the discharge



phers/Typists are well marked. As for Stenographers are concerned they have to take distation and then to transcribe of they have no independent duties even to connect the policy en matters in regard to industrial relation rules/regulation of the have to get such rules/regulations only from the office learned as Typists are concerned they have to type the letter green to them. In view of the above the learned standing counsel submitted that the comparison between the two categories of staff eventhough both categories namely Clerks and Stenographers/Typists belong to personnel department is irrelavant.

- that certain percentage of Stenographers/Typists can become Cler in which case they are entitled for incentives due for their professional qualification. There is a point in the submission of the applicant's counsel. But they can claim the incentives only when they become Clerks against the quota earmarked to the Till such time they come to the category of Clerks and they have no case for claiming incentives.
- 12. But the railway board themselves have said the if they acquire higher professional qualification whiles as Stenographers/Typists they are entitled for incention they are promoted as APO/ACOS. The railway board showers these orders when the applicants even if they acquire professional qualification while working as Stenographores.

Typises when they are

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Typists when they are promoted as APO after passing the necessary selection examination.

14. No costs.

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( R.RANGARAJAN ) Member(Admn.)

Dated: 17th April, 1996

(Dictated in Open Court)

Dy. Registrar (5)

Contal ...

O.A.NO.445/95

# Capy to:

- 1. Joint Director Establishment(N), Railway Board, New Delhi.
- 2. The General Manager, South Eastern Reilway, Gerden Reach Calcutte - 43.
- 3. Divisional Railway Manager, South Eastern Railway, Visekhapatnam.
- 4. Chief Project Manager, (S&C) South Eastern Railway, Vasakhapatnam.
- 50 One copy to Mr.Y.Subrahmanyam, Advocate, CAT, Hyderabad.
- 6. One copy to Mr.W.Bhimanne, Addl.CGSC, CAT, Hyderabad.
- 7. One copy to Library, CAT, Hyderabad
- 82 Copy to All the Reporters as per the dist of CAT, Hyderabad;
- 9. One capy to Spare

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERA BAD BENCH HYDERA BAD

THE HON'BLE SHRI H. RANGARAJAN : MEA)

DATED: 17-496

ORDER JUDGEMENT

M.A.NO/R.A/C.A.No.

IN

B.A.NO. 445/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

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NO ORDERS AS TO COSTS

केन्द्रीय प्रवासिक अधिकरण
Central Administrative प्राप्तिका

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- 5 JUN 1996

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HYDELABAD BENCH